

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 03/18 scheduled for 27.07.2017 was held on 02.08.2017 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officers in attendance			
1.	Sh. Kailash Chand Meena	DDG	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

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1	50 Case No.:1/3/85- ALC3/2017	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00021/AM18/	RLA File :34/24/040/00076/AM15/	Lic.No/Date:3410040372 17.07.2014	Deferred
	The committee noted that hard copy of the application has not been received and decided to obtain a copy of the same from RA.			

2	51 Case No.:2/3/85- ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Deferred
	The committee noted that hard copy of the application has not been received and decided to obtain a copy of the same from RA.			

3	52 Case No.:3/3/85- ALC3/2017	Party Name:HERBOCHEM	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00023/AM18/	RLA File :09/24/040/00125/AM18/	Lic.No/Date:0910065136 07.06.2017	Deferred
	The committee noted that hard copy of the application has not been received and decided to obtain a copy of the same from RA.			



KAILASH CHAND MEENA
Deputy Director General
Directorate General of Foreign Trade
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4	53 Case No.:4/3/85- ALC3/2017	Party Name:VANILA FOOD PRODUCTS	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00024/AM18/	RLA File :03/95/040/00962/AM17/	Lic.No/Date:0310812350 04.04.2017	Deferred
	The committee noted that comments are awaited from Ministry of Food Processing Industries and decided to defer the case.			

5	54 Case No.:5/3/85- ALC3/2017	Party Name:NUTRACODE HOLDINGS PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00025/AM18/	RLA File :03/95/040/01010/AM17/	Lic.No/Date:0310812086 25.03.2017	Deferred
	The committee considered the case as per agenda and decided to seek comments from Ministry of Food Processing Industries and Central Institute of Fisheries Technology			

6	55 Case No.:6/3/85- ALC3/2017	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00026/AM18/	RLA File :03/95/040/00045/AM18/	Lic.No/Date:0310812990 02.05.2017	Deferred
	The committee noted that reply from firm is awaited based on Ministry of Food Processing Industries directions and decided to defer the case			

7	56 Case No.:7/3/85- ALC3/2017	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00027/AM18/	RLA File :03/95/040/01021/AM17/	Lic.No/Date:0310812400 10.04.2017	Deferred
	The committee considered the case as per agenda and decided to seek comments from Department of Industrial Policy and Promotion			

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8	57 Case No.:8/3/85- ALC3/2017	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00028/AM18/	RLA File :03/95/040/01018/AM17/	Lic.No/Date:0310812406 10.04.2017	Deferred
	The committee noted that comments are awaited from Ministry of Food Processing Industries and decided to defer the case.			

Agree

9	58 Case No.:9/3/85- ALC3/2017	Party Name:ARIBA FOODS PVT. LIMITED,	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Deferred
	The committee noted that comments are awaited from Ministry of Food Processing Industries and decided to defer the case.			

Agree

10	59 Case No.:10/3/85- ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00030/AM18/	RLA File :03/94/040/01010/AM17/	Lic.No/Date:0310810939 03.02.2017	Deferred
	The committee considered the case as per agenda and decided to seek comments from Central Institute of Fisheries Technology.			

Agree

11	60 Case No.:11/3/85- ALC3/2017	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017	Deferred
	The committee noted that hard copy of the application has not been received and decided to obtain a copy of the same from RA.			

Agree

Gone

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Deputy Director General
Directorate General of Foreign Trade
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12	61 Case No.:12/3/85- ALC3/2017	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00032/AM18/	RLA File :09/24/040/00674/AM17/	Lic.No/Date:0910064894 10.04.2017	Deferred
	The committee considered the case as per agenda and decided to seek comments from DIPP.			

Heell

13	62 Case No.:13/3/85- ALC3/2017	Party Name: KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00033/AM18/	RLA File :03/94/040/00027/AM18/	Lic.No/Date:0310812735 25.04.2017	Deferred
	The committee noted that comments are awaited from Ministry of Food Processing Industries and decided to defer the case.			

Heell

14	63 Case No.:14/3/85- ALC3/2017	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00034/AM18/	RLA File :02/24/040/00016/AM18/	Lic.No/Date:0210207644 31.05.2017	Deferred
	The committee noted that comments are awaited from Department of Industrial Policy and Promotion and decided to remind them.			

Heell

15	64 Case No.:15/3/85- ALC3/2017	Party Name:GLOBAL FOOD INDUSTRIES	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00035/AM18/	RLA File :08/24/040/00047/AM18/	Lic.No/Date:0810140330 23.05.2017	Deferred
	The committee noted that comments are awaited from Ministry of Food Processing Industries and decided to defer the case.			

Gone

Heell

KAILASH GHAND MEENA
Deputy Director General
Directorate General of Foreign Trade
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16	65 Case No.:16/3/85- ALC3/2017	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00036/AM18/	RLA File :02/24/040/00041/AM18/	Lic.No/Date:0210207643 31.05.2017	Deferred
	The committee noted that comments are awaited from Tea Board and decided to defer the case.			

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17	66 Case No.:17/3/85- ALC3/2017	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00037/AM18/	RLA File :31/83/040/00009/AM18/	Lic.No/Date:3110066735 15.05.2017	Deferred
	The committee noted that comments are awaited from Department of Industrial Policy and Promotion and decided to remind them.			

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18	67 Case No.:18/3/85- ALC3/2017	Party Name:CRI LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00038/AM18/	RLA File :02/24/040/00021/AM18/	Lic.No/Date:0210207634 26.05.2017	Deferred
	The committee noted that comments are awaited from Department of Industrial Policy and Promotion and decided to remind them.			

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19	68 Case No.:19/3/85- ALC3/2017	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00039/AM18/	RLA File :05/24/040/00617/AM17/	Lic.No/Date:0510402006 20.03.2017	Deferred
	The committee considered the case as per agenda and decided to seek comments from Department of Industrial Policy and Promotion. It was also decided to ask the firm to clarify about their export product with reference to ITCHS code description which says it is for lime or cement.			

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20	69 Case No.:20/3/85-ALC3/2017	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00040/AM18/	RLA File :02/24/040/00258/AM17/	Lic.No/Date:0210207488 22.03.2017	Decided
	Fixation of ad-hoc norms for export of Tea Bag with Tea packed in Tin Box etc.			
	The committee considered the case as per agenda and decided that RA may decide the case as per packing policy.			

#Gee

21	70 Case No.:21/3/85-ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Deferred
	The committee noted that comments are awaited from Central Institute of Fisheries Technology and decided to defer the case.			

#Gee

22	71 Case No.:22/3/85-ALC3/2017	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00042/AM18/	RLA File :03/94/040/01148/AM17/	Lic.No/Date:0310812080 25.03.2017	Deferred
	The committee noted that hard copy of the application has not been received and decided to obtain a copy of the same from RA.			

#Gee

Gone

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Deputy Director General
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23	72 Case No.:13/15/85- ALC3/2016	Party Name:GILLETTE INDIA LTD	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status															
	HQ File :01/85/050/00156/AM17/	RLA File :04/24/040/00139/AM17/	Lic.No/Date:0410162653 02.01.2017	Approved															
	The Committee noted the comments of MSME furnished vide their OM No. TL-12021/10/2016-GC and F-DSMSME dated 02.05.2017. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity</th> <th>Import Item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Tooth Brush (Finished and Blister packed) Plastics</td> <td>5000000.00 Nos.</td> <td>1 Simi finished Tooth Brush (without packing and in bulk condition) Plastics</td> <td>5000000.00 Nos.</td> </tr> <tr> <td></td> <td></td> <td>2. PVC film/PET Film Rigid (250 to 350 Microns) Packing Material</td> <td>As per Packing Policy</td> </tr> <tr> <td></td> <td></td> <td>3. Paper Board (285-300 GSM) Packing Material.</td> <td>As per Packing Policy</td> </tr> </tbody> </table> RA may take consequential action as per policy/provision.				Export Item	Quantity	Import Item	Quantity	Tooth Brush (Finished and Blister packed) Plastics	5000000.00 Nos.	1 Simi finished Tooth Brush (without packing and in bulk condition) Plastics	5000000.00 Nos.			2. PVC film/PET Film Rigid (250 to 350 Microns) Packing Material	As per Packing Policy			3. Paper Board (285-300 GSM) Packing Material.
Export Item	Quantity	Import Item	Quantity																
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		2. PVC film/PET Film Rigid (250 to 350 Microns) Packing Material	As per Packing Policy																
		3. Paper Board (285-300 GSM) Packing Material.	As per Packing Policy																



24	73 Case No:8/11/85- ALC3/2016	M/S. Shree Ram Agro Industries	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status							
	F.No. 01/85/050/00105/AM17/	RLA F.No. 24/24/040/00008/AM17/	Lic.No/Date:2410042003 23.06.2016	Approved							
	The Committee noted the comments of Ministry of Food Processing Industries furnished vide their OM No. 4(28)/2016-DGFT dated 15.05.2017. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity</th> <th>Import Item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Corriander Ground(Powder)</td> <td>1.00 Kg</td> <td>Corriander Whole</td> <td>1.01 Kg</td> </tr> </tbody> </table> RA may take consequential action as per policy/provision.				Export Item	Quantity	Import Item	Quantity	Corriander Ground(Powder)	1.00 Kg	Corriander Whole
Export Item	Quantity	Import Item	Quantity								
Corriander Ground(Powder)	1.00 Kg	Corriander Whole	1.01 Kg								




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25	74 Case No.:29/13/85- ALC3/2015	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00125/AM16/	RLA File :21/24/040/00001/AM16/	Lic.No/Date:2110001151 13.10.2015	Deferred
	The Committee considered the case as per agenda and decided to call the representatives of firm for Personal Hearing.			

Agell

26	75 Case No.:5/13/85-ALC3/2016	Party Name:Olam Agro India Private Limited	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status							
	HQ F.No. 01/85/050/00113/AM17	RLA File No. 05/24/040/00305/AM17	Lic.No/Date: 0510400320 28.10.2016	dated Approved							
	The Committee noted the comments of Ministry of Food Processing Industries furnished vide their OM No. 4(7)/2016-DGFT dated 16.05.2017. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-										
<table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>Corriander Powder</td><td>1.000 Kg</td><td>Corriander Seed</td><td>1.035 Kg</td></tr></table>				Export Item	Quantity	Import Item	Quantity	Corriander Powder	1.000 Kg	Corriander Seed	1.035 Kg
Export Item	Quantity	Import Item	Quantity								
Corriander Powder	1.000 Kg	Corriander Seed	1.035 Kg								
RA may take consequential action as per policy/provision.											

Agell

27	76 Case No.:28/7/85- ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
	The Committee considered the case as per agenda and decided to call the representatives of firm for Personal Hearing with details of firms manufacturing facility.			

Gone

Agell

KAILASH CHAND MEENA
Deputy Director General
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

28	77 Case No.:10/4/85-ALC3/2016	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:3/85-ALC3/2017 02.08.2017	Status	
	HQ File :01/85/050/00013/AM17/	RLA File :34/24/040/00291/AM16/	Lic.No/Date:3410041871 11.02.2016	Approved	
	The Committee noted the comments of MSME furnished vide their OM No. TL-12021/1/2017-GC and F-DSMSME, which was received in this directorate on 16.05.2017 decided to fix the ad-hoc input output norms as under:-				
	Export Item	Quantity	Import Item	Purpose	Quantity
	Toothbrushes-Aldi South Friscodent ID Set (One Box containing Handle-40 Nos, + Conical Fine Brush Head 192 Nos + Ultrafine Brush Head 272 Nos. + Tongue Cleaner 32 Nos. + ID Brush 144 Nos. + Plastic Box 56 Nos. + Conical Superfine Brush Head 160 Nos.)	2987 boxes	(i) Incidental Brush Head	Component	Net to Net
		(ii) Twisted Wire brush	Component	Net to Net	
		(iii) Polymer for Toothbrush Handle for 1kg of Polypropylene part contained in export product Polypropylene Granules	Raw material	1.04 kg	
		(iv) Polymer for Toothbrush Handle- for 1kg of TPE part contained in export product- Thermoplastic elastomer (TPE) granules.	Raw material	1.04 kg	
		(V) Packing Material- Plastic sheet/Film	Raw material	As per packing policy	
RA may take consequential action as per policy/provision.					

29	78 Case No.:17/17/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2017 02.08.2017	Status
	HQ File :01/85/050/00165/AM16/	RLA File :02/24/040/00167/AM16/	Lic.No/Date:0210206342 14.12.2015	Rejected
	The committee noted that the firm is importing Rice Bran against export of Deoiled Rice Bran. The Committee is of the view that after extraction of it, the condition of value addition as specified under the duty exemption scheme of the <u>FTP 2015-20</u> would not be possible to fulfil by the firm. Therefore, the committee decided to reject the case. RA may take the consequential action as per Policy/Procedure.			

Gone

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30	79 Case No.:8/17/85- ALC3/2016	Party Name:EARTH EXPO COMPANY	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00170/AM17/	RLA File :24/24/040/00031/AM17/	Lic.No/Date:2410042146 10.02.2017	Deferred
	The committee considered the case as per agenda and noted about the comments of Ministry of Food Processing Industries and Indian Council for Agriculture Research who have expressed their inability to give comments. As suggested by MFPI committee decided to refer the matter to Department of Horticulture, Ministry of Agriculture enclosing copies of replies of MFPI and ICAR. It was also decided to remind the firm about the details called for.			

AGC

31	80 Case No.:15/14/85- ALC3/2016	Party Name:NESTLE INDIA LTD	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00139/AM17/	RLA File :05/24/040/00397/AM17/	Lic.No/Date:0510400549 30.11.2016	Approved
	The Committee noted the comments received from Coffee Board received vide their letter no. MAR/MIU/2016-17/145 dated 02.03.2017. On the basis of Coffee Board Comments, Committee decided issue of Advance Authorization to the firm based on self declaration and an undertaking from the applicant. RA may take consequential action as per policy/provision.			

AGC

32	81 Case No.:14/14/85- ALC3/2016	Party Name:KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00138/AM17/	RLA File :08/24/040/00272/AM17/	Lic.No/Date:0810138975 26.10.2016	Deferred
	The committee considered the case as per agenda and decided that the firm may confirm the Sterilization facility available with them.			

Gone

AGC

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Deputy Director General
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

33	82	Party Name: Gadre Marine Export Pvt. Ltd.	Meet No/Date: 3/18 dated 02.08.2017	Status:																																																																					
	HQ. File 01/85/50/139/AM13/DES-VI	RLA F. No. 03/94/040/434/AM13	Lic. No/date : 0310709877 dated 21.09.2012	Approved																																																																					
	The Committee noted the comments of MSME furnished vide their UO No. 17(4)(1)/2016-Food dated 29.05.2017 and decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity Kg</th> <th>Import Item</th> <th>Actual raw material consumed kg</th> <th>Quantity Kg</th> </tr> </thead> <tbody> <tr> <td>Frozen limitation Crab Sticks/Chunk/Bite</td> <td>1000135.232</td> <td>Wheat Starch</td> <td>107068.704</td> <td>95514.00</td> </tr> <tr> <td></td> <td></td> <td>Mirin</td> <td>32120.611</td> <td>30443.00</td> </tr> <tr> <td></td> <td></td> <td>Crab Flavor</td> <td>14275.827</td> <td>13250.00</td> </tr> <tr> <td></td> <td></td> <td>Crab Seasoning</td> <td>5353.435</td> <td>5041.00</td> </tr> <tr> <td></td> <td></td> <td>Transglutaminase</td> <td>2230.598</td> <td>2105.685</td> </tr> <tr> <td></td> <td></td> <td>Food Additives</td> <td>4015.076</td> <td>3747.00</td> </tr> <tr> <td></td> <td></td> <td>Helshasa Fuso</td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td>Food color-Pink color</td> <td>892.239</td> <td>500.067</td> </tr> <tr> <td></td> <td></td> <td>Food colour- colour mix</td> <td>892.239</td> <td>500.067</td> </tr> <tr> <td></td> <td></td> <td>Food color- Red color</td> <td>892.239</td> <td>500.067</td> </tr> <tr> <td></td> <td></td> <td>Crab Extract</td> <td>23198.219</td> <td>22752.00</td> </tr> <tr> <td></td> <td></td> <td>Crab Meat Extract</td> <td>12491.349</td> <td>11331.00</td> </tr> <tr> <td></td> <td></td> <td>Frozen Cooked Crab Meat</td> <td>33905.090</td> <td>33013.00</td> </tr> </tbody> </table> RA may take consequential action as per policy/provision.				Export Item	Quantity Kg	Import Item	Actual raw material consumed kg	Quantity Kg	Frozen limitation Crab Sticks/Chunk/Bite	1000135.232	Wheat Starch	107068.704	95514.00			Mirin	32120.611	30443.00			Crab Flavor	14275.827	13250.00			Crab Seasoning	5353.435	5041.00			Transglutaminase	2230.598	2105.685			Food Additives	4015.076	3747.00			Helshasa Fuso					Food color-Pink color	892.239	500.067			Food colour- colour mix	892.239	500.067			Food color- Red color	892.239	500.067			Crab Extract	23198.219	22752.00			Crab Meat Extract	12491.349	11331.00			Frozen Cooked Crab Meat	33905.090
Export Item	Quantity Kg	Import Item	Actual raw material consumed kg	Quantity Kg																																																																					
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		Crab Extract	23198.219	22752.00																																																																					
		Crab Meat Extract	12491.349	11331.00																																																																					
		Frozen Cooked Crab Meat	33905.090	33013.00																																																																					

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34	83	Party Name: M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	Meet No/Date: 3/18 dated 02.08.2017	Status:
	HQ. File F.No. 01/85/171/128/AM14/DES.VI			Deferred
	Amendment in description of export item from "Malted Milk Food "to "Malted Milk Foods/Malt based Foods (Malt Food)".			
The committee considered the case as per agenda and decided that Ministry of Food Processing Industries may be asked to give their comments with reference to S.No 2 of SION which is related to milk solid.				

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Directorate General of Foreign Trade
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35	84	Party Name: Indian Oilseeds and Produce Export Promotion Council	Meet No/Date: 3/85-ALC3/2017 02.08.2017	Status:
	HQ. File No. 01/85/171/131/AM17/DES.VI			Deferred
	Modification of SION existing at Sl. No. K-36 for export product "Food Product (Hulled Sesame Seed)			
	The committee considered the case as per agenda and decided that Ministry of Food Processing Industries may examined the issue with reference to description in the SION K-36			

Agree

36	85	M/s. M. R. Agro Industries,	N.C. M.No. 3/18 dated 02.08.2017	Status:
	HQ File 01/85/162/071/AM17/DE S-VI	RLA F.No. 08/24/040/00204/AM17	Ecom Ref No. 08/05/015/72800/0478/9750	Rejected
	The Committee considered the case as per agenda and decided that the case cannot be considered because as per para 4.04 of FTP (Duty Exemption Scheme) which states that only cleaning etc. are not allowed for spices.			

Agree

37	86	M/s. Perfect Cardamom & Spices Marketing Co. Pvt. Ltd.	N.C. M.No. 3/18 dated 02.08.2017	Status:
	HQ F.No. 01/85/162/050/AM17/D ES-VI	RLA F.No. 03/95/040/00612/AM1	Ecom Ref No.03/98/032/84000/0487/0696	Deferred
	The Committee considered the case as per agenda and decided to remind the Spice Board			

Agree

38	87	M/s Jabs International Pvt. Ltd.,	N.C. M.No. 3/18 dated 02.08.2017	Status:
	F.No. 01/85/171/171/AM17/ DES-VI	RLA F.No.03/94/040/00830/AM	Ecom Ref No.03/94/072/05700/0488/0858	Deferred
	The Committee considered the case as per agenda and decided that firm may be asked to provide details as required by Spices Board.			

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Udyog Bhawan, New Delhi

Agree

39	88 Case No.:1/5/85- ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00045/AM16/	RLA File :31/83/040/00022/AM16/	Lic.No/Date:3110065448 22.05.2015	Deferred
	The Committee considered the case as per agenda and decided to defer the case and examine the case on file.			

40	89	M/s Compact India Pvt. Ltd.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ. File No. 01/85/050/00105/AM16	RLA File 05/23/040/00155/AM16/	Lin No./Date : 0510394865 09.07.2015	Rejected
	The committee considered the case as per agenda and decided to maintain its earlier decision taken in its meeting No.3 case No.9/13/85-ALC3/2015 held on 05.05.2016 relating to fixation of adhoc norms.			

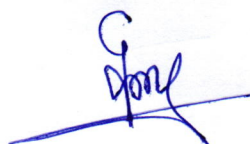
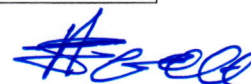
41	90 Case No.:3/13/85- ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred
	The committee considered the case as per agenda and decided to defer the case as reply from the firm is awaited.			

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42	91 Case No.:7/14/85- ALC3/2016	Party Name:DARJEELING ORGANIC TEA ESTATES PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:											
	HQ File :01/85/050/00131/AM17/	RLA File :02/24/040/00107/AM17/	Lic.No/Date:0210207053 29.09.2016	Approved											
	The Committee noted the comments of Tea Board vide their ref. No. LC/ALA/2013/Part/9251 dated 21.7.2017. On the basis of Tea Board's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity</th> <th>Import Item</th> <th>Quantity (Pieces)</th> </tr> </thead> <tbody> <tr> <td>INDIAN TEA (Containing in 308000 Pcs of Bio Mesh 140mm x 58mmp & 308000 Pcs of 3 side sachet)</td> <td>308000.000</td> <td>PRE TAGGED BIO MESH FILTER</td> <td>308000.000</td> </tr> <tr> <td></td> <td></td> <td>3 SIDE SACHET FOR PACKING TEA</td> <td>308000.000</td> </tr> </tbody> </table> RA may take consequential action as per policy/provision.				Export Item	Quantity	Import Item	Quantity (Pieces)	INDIAN TEA (Containing in 308000 Pcs of Bio Mesh 140mm x 58mmp & 308000 Pcs of 3 side sachet)	308000.000	PRE TAGGED BIO MESH FILTER	308000.000			3 SIDE SACHET FOR PACKING TEA
Export Item	Quantity	Import Item	Quantity (Pieces)												
INDIAN TEA (Containing in 308000 Pcs of Bio Mesh 140mm x 58mmp & 308000 Pcs of 3 side sachet)	308000.000	PRE TAGGED BIO MESH FILTER	308000.000												
		3 SIDE SACHET FOR PACKING TEA	308000.000												



43	92 Case No.:9/14/85- ALC3/2016	Party Name:SSK EXPORTS LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:							
	HQ File :01/85/050/00133/AM17/	RLA File :02/24/040/00123/AM17/	Lic.No/Date:0210207020 22.09.2016	Approved							
	The Committee noted the comments of Tea Board vide their ref. No. LC/ALA/2013/Part/9251 dated 21.7.2017. On the basis of Tea Board's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity (K.G.)</th> <th>Import Item</th> <th>Quantity (K.G.)</th> </tr> </thead> <tbody> <tr> <td>Indian Black Tea Blended With Imported Tea</td> <td>33780.000</td> <td>Black Tea</td> <td>22520.00</td> </tr> </tbody> </table> RA may take consequential action as per policy/provision.				Export Item	Quantity (K.G.)	Import Item	Quantity (K.G.)	Indian Black Tea Blended With Imported Tea	33780.000	Black Tea
Export Item	Quantity (K.G.)	Import Item	Quantity (K.G.)								
Indian Black Tea Blended With Imported Tea	33780.000	Black Tea	22520.00								

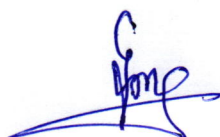



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44	93 Case No.:11/14/85- ALC3/2016	Party Name:SSK EXPORTS LTD.	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:							
	HQ File :01/85/050/00135/AM17/	RLA File :02/24/040/00124/AM17/	Lic.No/Date:0210207035 27.09.2016	Approved							
	The Committee noted the comments of Tea Board vide their ref. No. LC/ALA/2013/Part/9251 dated 21.7.2017. On the basis of Tea Board's comments, the Committee decided to fix the ad-hoc input output norms as under:-										
	<table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity (K.G.)</th> <th>Import Item</th> <th>Quantity (K.G.)</th> </tr> </thead> <tbody> <tr> <td>INDIAN BLACK TEA BLENDED WITH IMPORTED TEA</td> <td>33780.000</td> <td>BLACK TEA</td> <td>22520.00</td> </tr> </tbody> </table>				Export Item	Quantity (K.G.)	Import Item	Quantity (K.G.)	INDIAN BLACK TEA BLENDED WITH IMPORTED TEA	33780.000	BLACK TEA
Export Item	Quantity (K.G.)	Import Item	Quantity (K.G.)								
INDIAN BLACK TEA BLENDED WITH IMPORTED TEA	33780.000	BLACK TEA	22520.00								
RA may take consequential action as per policy/provision.											



45	94 Case No.:6/2/85- ALC3/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:3/85- ALC3/2017 02.08.2017	Status:
	HQ File :01/85/050/00016/AM18/	RLA File :10/24/040/00102/AM17/	Lic.No/Date:1010059708 07.02.2017	Deferred
	The committee considered the case as per agenda and decided to forwarded application of the firm to Ministry of Ayush for comments.			




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46	95	M/s Vadilal Industries Pvt. Ltd	NC M. No. 3/18 Dated 02.08.2017	Status:							
	F.No. 01/85/50/0015/AM13/DES.VI	RLA File No. 08/24/040/00268/AM-12	Licence No. 0810108708 dated 10.02.2012	Approved							
	Request of M/s Vadilal Industries Pvt. Ltd, Ahemdabad for re-ratification of the ad-hoc input output norms in respect of advance authorization No.0810108708 dated 10.02.2012										
	The Committee noted the comments of Ministry of Food Processing Industries vide their OM No. 17/DGFT/2012 dated 26.07.2017. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-										
	<table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>Frozen Veg. Spring Roll.</td><td>1.000 Kg</td><td>Spring Roll Pastry (Patti)</td><td>466.66 gms</td></tr></table>				Export Item	Quantity	Import Item	Quantity	Frozen Veg. Spring Roll.	1.000 Kg	Spring Roll Pastry (Patti)
Export Item	Quantity	Import Item	Quantity								
Frozen Veg. Spring Roll.	1.000 Kg	Spring Roll Pastry (Patti)	466.66 gms								
Accordingly export may be extended as per enhanced import quantity by RA as requested by the firm.											
RA may take consequential action as per policy/provision.											

47	96	M/s. Western India Cashew Co. Pt. Ltd.	NC M. No. 3/17 Dated 02.08.2017	Status:
	F.No. 01/85/171/37/AM16/DES. VI	RLA File No. 05/24/040/00072/AM-16	RLA Ecom Ref No. 32/00/013/08700/0433/0476	Deferred
	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roast & Salted Cashews kernels broken against import of Cashew Kernels Broken.			
	The committee considered the case as per agenda and decided to seek comments from Ministry of Food Processing Industries and also obtain status of this old case from RA concerned.			

48	97	M/s. Western India Cashew Co. Pt. Ltd.	NC M. No. 3/17 Dated 02.08.2017	Status:
	F.No. 01/85/171/36/AM16/DES. VI	RLA File No. 05/24/040/00137/AM-16	RLA Ecom Ref No. 32/00/013/08700/0437/7246	Deferred
	Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roast & Salted Cashews against import of Cashew Kernels Wholes			
	The committee considered the case as per agenda and decided to seek comments from Ministry of Food Processing Industries and also obtain status of this old case from RA concerned.			

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